

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD.

Contempt Petition No. 86/2004  
I N  
Original Application No. 102/1999  
Date of ORDER: 30/08/2004

B E T W E E N :

K. Suresh Kumar ..... Applicant(s)

A N D

1. Union of India, rep. by its Secretary,  
M/o Defence, New Delhi-110 011.
2. Chief of Naval Staff, Naval Headquarters,  
New Delhi-110 011.
3. Flag Officer, Commanding-in-Chief,  
Eastern Naval Command, Visakhapatnam-14.
4. Commanding Officer, INS Satavahana,  
Visakhapatnam-530014. .... Respondent(s)

Counsel for the Applicant(s): Sri P. B. VIJAYA KUMAR, Advocate

Counsel for the Respondent(s): MR. P. PHALGUNA RAO, ADDL. CGSC

C O R A M

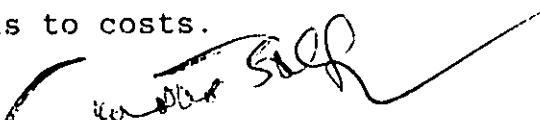
THE HON'BLE JUSTICE SRI K. R. PRASADA RAO, VICE-CHAIRMAN  
THE HON'BLE DR. CHHATTRASAL SINGH, MEMBER(ADMN)

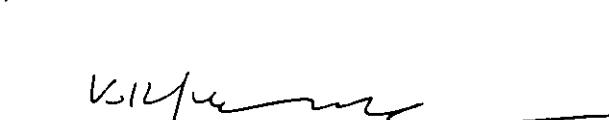
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O R D E R

( PER HON'BLE JUSTICE SRI K. R. PRASADA RAO, VICE-CHAIRMAN )

Learned counsel for the respondents submits that the order passed by this Tribunal has been implemented by the authorities by considering the representation of the applicant and rejecting his claim. Hence CP is closed giving liberty to the applicant to challenge the orders passed if he is so advised.

No order as to costs.

  
(CHHATTRASAL SINGH)  
Member (A)

  
(K.R. PRASADA RAO)  
Vice-Chairman

Dated: 30th August, 2004.  
Dictated in Open Court.

avl.

  
11/9/04